

ITEM NO.18

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6865/2013

(From the judgement and order dated 24/05/2013 in CRLA No.6808/2010
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SANJEEV JAIN

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln(s) for exemption from filing O.T., bail and
office report)

Date: 30/08/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Ms. Jemtiben Ao, Adv.
Mr. A. Raghunath, AOR

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel
appearing on behalf of the petitioner, two weeks' time is granted
for filing additional documents.

List thereafter.

|(Chetan Kumar)
|Court Master

|(Savita Sainani)
|Court Master

|
|
|